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ACT 6 OF 1957

THE KERALA CONTINGENCY FUND ACT, 1957 [1]

AN ACT

to provide for the establishment and maintenance of Contingency Fund.

Preamble.-WHEREAS it is expedient to establish and maintain a Contingency Fund for the State of Kerala;

BE it enacted in the Eighth Year of the Republic of India as follows:-

- 1. Short title and commencement.-(1) This Act may be called the Kerala Contingency Fund Act. 1957.
 - (2)It shall come into force at once.
- 2. Establishment of the Contingency Fund of Kerala. (1) There shall be established a Contingency Fund in the nature of an imprest entitled "The Contingency Fund of the State of Kerala" and consisting of a sum of [2][One hundred crores of rupees] withdrawn from the Consolidated Fund of the State of Kerala.
- (2)Such contingency Fund shall be held on behalf of the Governor of Kerala by the Secretary to the Government of Kerala in the Department of Finance and the Governor shall have authority to make advances therefrom for the purpose of meeting any unforeseen expenditure pending authorization of such expenditure by the State Legislature by law under Article 205 or Article 206 of the Constitution.
- (3)As often as any such expenditure is authorized by law as aforesaid, the Government shall recoup to the Contingency Fund an amount equal to the advance taken from such Fund to meet the expenditure.
- 3. Power to make rules. For the purpose of carrying out the object of this Act, the Government may, by notification in the Gazette, make rules regulating al matters connected with or ancillary to the custody of, the payment of moneys into and the withdrawal of moneys from, the contingency Fund of the State of Kerala.
 - 4. Repeal.-The Contingency Fund Act, 1950 (Act XXXII of 1950), is hereby repealed.

THE KERALA CONTINGENCY FUND (AMENDMENT) ACT, 1963 [1]

(Act 1 of 1963)

An Act to amend the Kerala Contingency Fund Act, 1957

Preamble.-WHEREAS it is expedient to amend the Kerala Contingency Fund Act, 1957, for the purpose hereinafter appearing:

BE it enacted in the Thirteenth Year of the Republic of India as follows:-

- 1. *Short title.* This Act may be called the Kerala Contingency Fund (Amendment) Act, 1963.
- 2. Amendment of section 2.- In sub-section (1) of section 2 of the Kerala Contingency Fund Act, 1957 (Act 6 of 1957), for the words "a sum of fifty lakhs of rupees" the words "a sum of one hundred and fifty lakhs of rupees" shall be substituted.

THE KERALA CONTINGENCY FUND (AMENDMENT) ACT, 1972 [1]

(Act 15 of 1972)

An Act further to amend the Kerala Contingency fund Act, 1957

Preamble.- WHEREAS it is expedient further to amend the Kerala Contingency Fund Act, 1957, for the purpose hereinafter appearing;

BE it enacted in the Twenty-third Year of the Republic of India as follows:-

- 1. *Short title and commencement.* (1) This Act may be called the Kerala Contingency Fund (Amendment) Act, 1972.
- (2) It shall be deemed to have come into force on the 28th days of August, 1972.
- 2. Amendment of section 2.- In sub-section (1) of section 2 of the Kerala Contingency Fund Act, 1957 (6 of 1957) (hereinafter referred to as the principal Act), for the words "one hundred and fifty lakhs of rupees", the words "three hundred lakhs of rupees" shall be substituted.
- 3. *Repeal and saving*.- (1) The Kerala Contingency Fund (Amendment) Ordinance, 1972 (8 of 1972), is hereby repealed.
- (2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.

THE KERALA CONTINGENCY FUND (AMENDMENT) ACT, 1978 [1]

(ACT 2 OF 1978)

An Act further to amend the Kerala Contingency fund Act, 1957.

Preamble. WHEREAS it is expedient further to amend the Kerala Contingency Fund Act, 1957, for the purpose hereinafter appearing;

BE it enacted in the Twenty-ninth Year of the Republic of India as follows:-

- 1. *Short title and commencement*.- (1) This Act may be called the Kerala contingency Fund (Amendment) Act, 1978.
- (2) It shall be deemed to have come into force on the 9th day of January, 1978.
- 2. Amendment of section 2.- In sub-section (1) of section 2 of the Kerala Contingency Fund Act, 1957 (6 of 1957) (hereinafter referred to as the principal Act), for the words "three hundred lakhs of rupees", the words "five hundred lakhs of rupees" shall be substituted.
- 3. *Repeal and saving*.- (1) The Kerala Contingency (Amendment) Ordinance, 1978 (2 of 1978), is hereby repealed.
- (2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.

THE KERALA CONTINGENCY FUND (AMENDMENT) [1]

ACT, 1979

(ACT 3 OF 1979)

An Act further to amend the Kerala Contingency Fund Act, 1957.

Preamble .- WHEREAS it is expedient further to amend the Kerala Contingency Fund Act, 1957, for the purpose hereinafter appearing;

BE it enacted in the Thirtieth Year of the Republic of India as follows: -

- 1. Short title and commencement .- (1) This Act may be called the Kerala Contingency Fund (Amendment) Act, 1979.
 - (2) It shall be deemed to have come into force on the 17 th day of November 1978.
- 2. Amendment of section 2 .-In sub-section (1) of section 2 of the Kerala Contingency Fund Act, 1957 (6 of 1957) hereinafter referred to as principal Act, for the words "five hundred lakhs of rupees", the words "eight hundred lakhs of rupees" shall be substituted.
- 3. Repeal and saving .- (1) The Kerala Contingency Fund (Second Amendment) Ordinance, 1978 (28 of 1978), is hereby repealed.
- (2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.

The Kerala Contingency Fund (Amendment)

Act, 1983 [1]

(Act 18 of 1983)

An Act further to amend the Kerala Contingency Fund Act, 1957.

Preamble. — WHEREAS it is expedient further to amend the Kerala Contingency Fund Act, 1957, for the purpose hereinafter appearing;

BE it enacted in the Thirty-fourth Year of the Republic of India as follows: —

- 1. *Short title and commencement*. (1) This Act may be called the Kerala Contingency Fund (Amendment) Act, 1983.
 - (2) It shall come into force at once.
- 2. Amendment of section 2. In sub-section (1) of section 2 of the Kerala Contingency Fund Act, 1957 (6 of 1957), for the words "eight hundred lakhs of rupees", the words "fifteen crores of rupees" shall be substituted.

THE KERALA CONTINGENCY FUND

(AMENDMENT) ACT, 1994 [1]

(ACT 17 OF 1994)

An Act further to amend the Kerala Contingency Fund Act, 1957.

Preamble. - WHEREAS it is expedient further to amend the Kerala Contingency Fund Act, 1957, for the purpose hereinafter appearing;

BE it enacted in the Forty-fifth Year of the Republic of India as follows: -

- 1. *Short title and commencement.* (1) This Act may be called the Kerala Contingency Fund (Amendment) Act, 1994.
 - (2) It shall be deemed to have come into force on the 11th day of May, 1994.
- 2. Amendment of section 2. In sub-section (1) of section 2 of the Kerala Contingency Fund Act, 1957 (6 of 1957) (hereinafter referred to as the principal Act), for the words "fifteen crores of rupees", the words "twenty-five crores of rupees" shall be substituted.
- 3. R *epeal and saving* . (1) The Kerala Contingency Fund (Amendment) Ordinance, 1994 (1 of 1994), is hereby repealed.
- (2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.